

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

COMPANY APPEAL(AT) NO.414 OF 2018

IN THE MATTER OF:

Shri Madan Lal Food Products Pvt Ltd Appellants

Vs

Union of India through MCA & Anr Respondents

For Appellant:- Mr. Himanshu Harbola, Mr Ketan Madan, Advocates.

For Respondents: - Ms Prema Priyadarshini, Advocate.

ORDER

17.07.2019 - Learned Counsel for appellant submits that he is ready with the rejoinder, copy whereof has already been provided to the learned counsel for the respondent. Rejoinder is permitted to be produced in open Court and is taken on record. Pleadings are complete.

2. Post the appeal for hearing on **13th August, 2019**.

(Justice Bansi Lal Bhat)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/nn